

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 128

IA(I.B.C)/1446 (CH)2023, IA(I.B.C)/1029 (CH)2022
IA(I.B.C)/1432 (CH)2023, IA(I.B.C)/104 (CH)2024
IA(I.B.C)/288 (CH)2024, IA(I.B.C)/317 (CH)2024
IA(I.B.C)/306 (CH)2024, IA(I.B.C)/303 (CH)2024
IA(I.B.C)/525 (CH)2024, IA(I.B.C)/667 (CH)2024
IA(I.B.C)/674 (CH)2024, IA(I.B.C)/976 (CH)2024
IA(I.B.C)/982 (CH)2024, IA(LB.C)/1330 (CH)2024,
IA(I.B.C)/1332 (CH)2024,
IA(I.B.C)/1336 (CH)2024, IA(I.B.C)/1374 (CH)2024

In
CP(IB) No. 627/Chd/Hry/2019
(Admitted)

IN THE MATTER OF:

Anurag Varma

... Petitioner-Operational Creditor

Versus

**Fairwealth housing pvt.
Ltd.& anr.**

... Respondent-Corporate Debtor

Under Section: 9, IBC 2016 19(2) 66(1) 60(5)
R 11 NCLT

Order delivered on 12.06.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 01.08.2024.

Sd/-

Court Officer

12.06.2024
Priyanka